allowed to flow down by India after India has made the uses specified in the Treaty.

The waters of the three Eastern rivers, a portion of which will be received by Rajasthan for irrigating its desert areas, will be fully utilized by India. With regard to the Western rivers, whether or not their waters will be fully utilized by Pakistan will depend on plans to be prepared by the Government of Pakistan.

MEMORANDUM FROM THE TRAIN EXA-MINERS OF THE RAILWAYS

- 322. SHRI NIRANJAN SINGH: Will the Minister of RAILWAYS be pleased to state:
- (a) whether Government have recently received a memorandum from the Train Examiners of the Indian Railways enumerating their grievances in the matter relating to the equation of their scales of pay as recommended by the Commission of Enquiry on the Emoluments and Conditions of Service of the Central Government Employees, 1957-59; and
- (b) if so, what action has been taken by Government thereon?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) Yes.

(b) The matter is under consideration.

DELHI DEVELOPMENT AUTHORITY

- BHANU **PRATAP** 323 THAKUR SINGH: Will the Minister of HEALTH be pleased to state:
- (a) the names, addresses and occupation of the members of the Delhi Development Authority constituted under section 3 of the Delhi Development Act (No. 61) of 1957;
- (b) the names and addresses of the Advisory Council constituted under section 5 of the aforesaid Act; and

(c) how far the advice given by the said Advisory Council was utilised by the Development Authority in the matter of preparation of the Master Plan, the zonal development plans and generally on the planning of development of Delhi?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) and (b) Two lists are placed on the Table of the Sabha.

(c) The advice given by the Advisory Council was given due consideration by the Development Authority while preparing the draft Master Plan for Delhi. The advice of the Advisory Council is also being taken into account by the Development Authority in preparation of the zonal development plans which are now in hand. The Development Authority are also keeping in view generally the advice tendered by the Advisory Council regarding the planning of development of Delhi.

STATEMENT I

List of members of the Delhi Development Authority constituted under section 3 of ■the Delhi Development Act No. 61 1957.

- 1. Shri Bhagwan Sahay, Chief Commissioner, Delhi.—Chairman.
- 2. Shri G. Mukharji, Vice Chairman, Delhi Development Authority, New Delhi- Vice-Chairman.

Members

- 3. Shri P. R. Nayak, Commissioner, Municipal Corporation of Delhi, Delhi.
- 4. Shri A. R. Malhotra, President, New Delhi Municipal Committee, New Delhi.
- 5. Shri B. S. Shrikantiah, Deputy Secretary to the Government of India, Ministry of Health, New Delhi.
 - 6. Shri C. K. Nair, M. P.
 - 7. Kumari Shanta Vashist, M.P.
- 8. Shri Sikandar Lai, Councillor, Municipal Corporation, Delhi.
- 9. Shri R. N. Aggarwal, Councillor, Municipal Corporation, Delhi.
- 10. Shri Balbir Singh Saigal, Engineer Member, Delhi Development Authority, New Delhi.
- 11. Shri Bishan Chand, Finance and Accounts Member, Delhi Authority, New Delhi. Development

STATEMENT II

Papers laid

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List of members of the Advisory Council of the Delhi Development Authority constituted under Section 5 of the Delhi Development Act No. 61 of 1957.

- (1) President—The Chairman of the Authority) *ex-officio* (Shri Bhagwan Sahay).
- (2) 2 persons with knowledge of town planning or architecture nominated by the Central Government—(1) Shri S.K. Joglekar, Chief Architect, C.P.W.D.; (2) Shri S.G. Pradhan, Architect, Delhi Municipal Corporation.
- (3) One representative of the Health Services of Delhi Administration nominated by the Central Government—Lt. Col. M. S. Boparai, Health Officer, Delhi Municipal Corporation.
- (4) 4 representatives of the Delhi Municipal Corporation elected by the Councillors and Aldermen from among themselves— (I) Shri Bal Krishan; (2) Shri Rup Lai Batra; (3) Shri Bhagwan Datt; (4) Shri Tilak Raj.
- (5) 3 persons representing the Delhi Electricity Supply Committee, the Delhi Transport Committee and the Delhi Water Supply and Sewage Disposal Committee of the Corporation—(1) Shri Bhiku Ram Jain, Chairman, Delhi Electricity Supply Committee; (2) Shri Prahlad Saran, Chairman, Transport Committee; (3) Shri R. K. Bharadwaj, Chairman, Water Supply and Sewage Disposal Committee.
- (6) 3 persons nominated by the Central Government of whom one shall represent the interest of Commerce and Industry and one the interest of Labour in Delhi—(i)Shri Kirpa Narain (representing Commerce and Industry); (2) Shri M. L. Mittal (representing Labour); (3) Shri Brij Kishan Chandiwala.
- (7) 4 persons from the Technical Department of the Central Government nominated by that Government—(1) Shri K.L. Rao, Member, Central Water and Power Commission (Ministry of Irrigation and Power); (2) Shri H.P. Sinha, Consulting Engineer (Road Dev.) Ministry of Transport and Communications); (3) Shri Kanti Chaudhuri, Director, Military Lands and Cantonments, Ministry of Defence; (1) Shri C. P. Malik, Director' National Building Organisation (Ministry of Works, Housing and Supply).
- (8) 3 members of Parliament of whom two shall be Members of Lok Sabha and one shall be a Member of Rajya Sabha to be elected respectively by the Members of Lok Sabha and Rajya Sabha—(1) Shrimati Sucheta Kripalani (Lok Sabha); (2) Shri Radha Raman (Lok Sabha); (3) Shri R. P. N. Sinha (Rajya Saha).

323.A. [Withdrawn]

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PAPERS LAID ON THE TABLE

ACCOUNTS (1957-58) OF Am- NPIA INTERNATIONAL CORPORATION AND AUDIT REPORT THEREON

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN): Sir, I beg to lay on the Table, undar sub-secthn (4) of section 15 of the Air Corporations Act, 1953, a copy of the Annual Accounts of the Air- ndia International Corporation for the year 1957-58, together with the Audit Report thereon. [Placed in Library. See No. LT-2546/60.]

THE BOMBAY SUGAR (EXPORT CONTROL AMENDMENT ORDER, 1960

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A M. THOMAS); Sir, I beg to lay on the Table, under sub-section (6) of section 3 cf the Essential Commodities Act, 1955, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 1440/Ess. Com./Sugar, dated the 23rd November, 1960, publishing the Bombay Sugar (Export Control) Amendment Order, 1960. [Placed in Library. See No. LT-2559/60.1

LEAVE OF ABSENCE TO SHRI S. C. KARAYALAR AND SHRIMATI MAYA DEVI CHETTRY

MR. CHA RMAN: I have to inform Members that the following letter dated the 12th December, 1960, has been rece ved from Shri S. C. Karayalar: —

"Being unwell, I am under medical treatment and I have been advised not to travel long distances. I regret therefore I am unable to attend the current session of the Rajya Sabha. I request that the House may be pleased to excuse me from attending the meetings of this session.